

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9805/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHUPENDRA SINGH

Respondent(s)

Date : 08-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. N. Choudhary, Adv.
Mr. Garvesh Kabra, AOR

For Respondent(s)

Ms. Anushri Singh, Adv.
Mr. Pulkit Tare, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Matter be processed in terms of Order XXII Rule 6, Supreme Court Rules 2013 read with Chapter XIV Clause 15(iii) of Handbook on Practice and Procedure and Office Procedure, 2017. Ld. Counsel for the respondent seeks two weeks' time for filing objection/counter affidavit. Be filed in the meantime within two weeks.

ANIL LAXMAN PANSARE
Registrar